
(2011) 12 SHI CK 0122
In the High Court Of Himachal Pradesh
Case No : CWP No. 10843 of 2011-E

Shri Puran Chand Sharma and Shri Mahinder Singh Chauhan	APPELLANT
Vs	
Director Elementary Education, Himachal Pradesh, Shimla-1	RESPONDENT

Date of Decision : 14-12-2011

Acts Referred:

Citation : (2011) 12 SHI CK 0122

Hon'ble Judges : Kurian Joseph, C.J.;Rajiv Sharma, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The Writ Petitions have been filed with similar set of prayers and one such set of prayer in CWP No. 10843 of 2011, mainly reads as under:

i. That the respondents may very kindly be directed to grant revised pay scale of Rs. 4550-7220 to the petitioner from the date of their initial appointment on contract basis and till the date of regularization and arrears accrued there under be paid with interest @ 9% per annum, in the interest of justice.

ii. That the petitioner may also be kindly held entitled for the benefit of merger of 50% DA to basic pay + 11% DA w.e.f. 30.4.2004 and further revision thereof from time to time till the regularization of his service on their respective dates, with all consequential benefits and arrears accrued on this count be paid with interest.

2. According to the petitioners, the issue is covered in their favour by the judgment of this Court rendered in CWP (T) No. 14232 of 2008, titled as Nek Ram & others Versus State of H.P. & others, decided on 17.11.2009. If that be so, similar treatment shall also be extended to the petitioners herein also, as extended to the petitioners in the above referred decision, in case the petitioners are also similarly situated, within a period of three months from the date of production of a copy of this judgment along with a copy of the writ petition(s) by the petitioner concerned before the respondent.

3. The writ petitions are disposed of, so also the pending application (s), if any.